

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**Appeal 56 of 2011 &**  
**IA-98 of 2011**

Dated :31<sup>st</sup> -May, 2011

**Present:** Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member

**Jharkhand Induction Furnace Association (India) Ltd. ... Appellant(s)**

**Versus**

**Jharkhand State Electricity Regulatory Commission & Anr. ....Respondent(s)**

**Counsel for the Appellant(s):** Mr. Ajit Kr. Sinha, Sr. Adv. with  
Mr. Mohit Kr. Shah, Mr. Ajit Kumar,  
Mr. D. Pathak

Mr. Ajit Kumar & Mr. Aishwarya Sinha &  
Mr. Rohit Tripathi for Intervenor

**Counsel for the Respondent(s):** Mr. S.B. Upadhyay, Sr. Adv. with  
Mr. R.B. Sharma for R.2  
Mr. S. Shrivastava with  
Mr. A.K. Mehta (Rep.) for R.1

**ORDER**

We have heard the learned counsel for the parties.

Though Written Submissions have been filed by all the parties, the learned counsel for the Appellant seeks permission to file the additional Written Submissions.

The learned counsel for the Intervener also seeks permission to file the Written Submissions.

The learned counsel for the Appellant as well as Intervener are directed to file their respective Written Submissions on or before 15.06.2011 after serving copy on the other side.

***Judgment is Reserved.***

( V.J. Talwar )  
Technical Member  
TS/KS

(Justice M. Karpaga Vinayagam )  
Chairperson